

Central Administrative Tribunal
Principal Bench

RA 95/97
in
OA 1879/94

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New Delhi this the 24th day of April, 1997

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

Hon'ble Shri K. Muthukumar, Member(A).

Govt. Adult School Part Time Teachers ...Applicants.

Versus

Director of Education & Ors. ...Respondents.

By Advocate Shri Jog Singh

ORDER (By circulation)

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

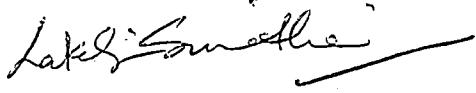
This is a Review Application (RA 95/97) filed by the respondents seeking review of the order dated the 31st January, 1997. They have prayed that the impugned order may be reviewed in order to facilitate its implementation.

2. We have carefully considered the grounds taken by the review applicants/original respondents. There is no allegation that there is any error apparent on the face of the record or any sufficient ground as provided under Order 47 Rule 1 of the CPC in the application justifying review of the impugned order. It is also relevant to note that this was an oral order passed in the presence of both the learned counsel for the parties and in consonance with the directions by the Supreme Court in Subhash Chandra's case, referred to in the order.



3. In the above circumstances, we see no justifiable grounds to allow this review application. It is accordingly dismissed.


(K. Muthukumar)
Member(A)


(Smt. Lakshmi Swaminathan)
Member(J)

'SRD'